

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH
NEW DELHI.

O.A. No. 1528/92

New Delhi this the 16th day of July, 1997

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

CSIR Sr. Stenographers' Welfare
Association,
T-235/21 Baljeet Nagar, Hill Marg,
New Delhi-3

2. Shri R.K. Kapoor, Sr. Stenographer
s/o late Shri K.L. Kapoor
r/o B-34, Plot No. 25,
Saraswati Kunj Society,
Patparganj, Delhi-110092

(By Advocate Shri D.C. Vohra)

.... Applicants

Vs.

1. The Council of Scientific & Industrial
Research (CSIR) through its Director
General, Rafi Marg, N/Delhi-1

2. Union of India through the Secretary,
Deptt. of Personnel and Training,
North Block, New Delhi-110011

(By Advocate Shri V.K. Rao)

.... Respondents

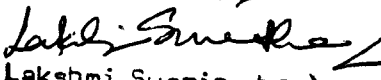
O R D E R (ORAL)


(Hon'ble Shri S.R. Adige, Member (A)

Shri Vohra, learned counsel for the applicants states
that despite his best efforts, he has not been able to contact
his clients. Shri Rao, counsel for the respondents states that
the reliefs as prayed for by the applicants have already been
granted to them.

It is perhaps for this reason that the applicants have
not contacted to Shri Vohra.

Under the circumstances, this OA is dismissed as having
become infructuous.


(Smt. Lakshmi Swaminathan)
Member (J)


(S.R. Adige)
Member (A)

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